

Order-04 Institution of Suits

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1. Suit to be commenced by plaint

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(1) Every suit shall be instituted by presenting a ¹["plaint in duplicate to the Court"]or such officer as it appoints in this behalf.

(2) Every plaint shall comply with the rules contained in Orders 6 and 7, so far as they are applicable.

² (3) The plaint shall not be deemed to be duly instituted unless it complies with the requirements specified in sub-rules (1) and (2).

1. Substituted for "plaint to the Court ", vide " Order-04 Institution of Suits" Dt.December 30, 1999 Published in Received the assent of the President on the 30th December, 1999 and was published in the Gazette of India, (Extra.), Part II sec.1, No. 59,dated December 30, 1999

2. Inserted vide " Order-04 Institution of Suits" Dt.December 30, 1999 Published in Received the assent of the President on the 30th December, 1999 and was published in the Gazette of India, (Extra.), Part II sec.1, No. 59, dated December 30, 1999